

ITEM NO.45

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3583/2023

(Arising out of impugned final judgment and order dated 09-02-2023 in WP No. 3537/2019 passed by the High Court of Judicature at Bombay)

GODREJ AND BOYCE MANUFACTURING CO. LTD.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.34650/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36983/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Jai Munim, Adv.
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Mr. Rishi Agrawala, Adv.
Mr. Ankur Saigal, Adv.
Mr. R.p. Raghavan, Adv.
Ms. Lakshmi Iyyer, Adv.
Mr. E.C. Agrawala, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Siddharath Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Balbir Singh, A.S.G.
Mr. Sarvam Ritam Khare, AOR

**Ms. Meena Sehrawat, Adv.
Mr. Suransh Chaudhary, Adv.
Mr. Akash Shukla, Adv.
Mr. Sushaar, Adv.
Mr. Naman Tandon, Adv.
Mr. Vijay Jakhwal, Adv.
Mr. Birendra Bikram, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 However, upon filing of a reference by the petitioner for enhancement of compensation, the jurisdictional court shall dispose of the reference within a period of six months.
- 3 Pending application, if any, stands disposed of.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**